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The Consultant (Judicial)
Hon'ble National Green Tribunal (P.B),
New Delhi.

No. JKPCC/NGT/129/23/ 216-219

Dt. 14 -08-2023.

Sub: - O.A No. 706/2022 Order Dated 17-05-2023 before the Hon'ble National Green Tribunal, Principal Bench, New Delhi titled Asgar Ahmad Najar Versus Ministry of Environment, Forest and Climate Change & Ors.

Ref.: Hon'ble National Green Tribunal email Dated 23-05-2023.

Sir,

In compliance to the Hon'ble National Green Tribunal Order Dated **17-05-2023** in O.A No. **706/2022** titled **Asgar Ahmad Najar Versus Ministry of Environment, Forest and Climate Change & Ors.**, kindly find enclosed herewith the Status and Acton Taken Report submitted by the Joint Committee constituted in this regard.

The Status and Action Taken Report may kindly be taken on record and placed before the Hon'ble NGT for consideration and with the request to grant sufficient time to District Magistrate Ramban and Member Secretary J&K Pollution Control Committee to take appropriate remedial measures in accordance with the recommendation made in the report of the Joint Committee, taking into consideration that the Joint Committee report has been submitted on 14-08-2023.

Yours faithfully,

Encl: (As above)

(K. Ramesh Kumar) IFS
Member Secretary
JKPCC, Jammu.
14/08/23

Copy to the: -

1. District Magistrate Ramban for information.
2. Sh. G.M. Kawoosa, Additional Standing Counsel for J&K Govt. in Hon'ble NGT matters in New Delhi, for information and necessary action. This is in reference to Govt. of J&K Order No. 8495-JK(LD) of 2022 Dated 12-10-2022.
3. PA to Chairman, J&K PCC for kind information of Chairman.

Report of the Joint committee in compliance to the Hon'ble NGT Order dt. 17.05.2023 in the matter of O.A. No. 706/2022; Asgar Ahmed Najjar Versus Ministry of Environment, Forests and climate Change & Ors.

1. Background:

The report of the joint Committee dated 17/04/2023, in the matter of O.A. No. 706/2022; Asgar Ahmed Najjar versus Ministry of Environment, Forests and climate Change & Ors dated 17/04/2023, submitted in compliance of earlier Orders dated 28/9/2022, 11/11/2022 and 10/02/2023 was considered by Hon'ble National Green Tribunal on 19/04/2023. Hon'ble National Green Tribunal issued further directions in its order dated 19/04/2023 as under:

"We consider personal appearance of the District Agriculture Officer, Ramban, Regional Officer, Ramban, divisional forest officer, Ramban and District magistrate, Ramban through VC before this tribunal on next date of hearing to be essential for assisting this tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this tribunal on that date."

Some objections to the report of the Joint Committee and status report regarding the present status of the project and action taken by respondent no. 8-Project Proponent were also filed by respondent no.8-Project Proponent vide email dated 14.05.2023.

It was directed by the Hon'ble National Green Tribunal vide order dated 17/05/2023 that:

"The Joint Committee, as already constituted, is directed to visit the site again, associate the applicant at the time of inspection, take into consideration the suggestions and recommendations made by the Joint committee in its report and by the District Magistrate, Ramban in his report, look into objections made by the respondent No. 8-project proponent and suggest the remedial measures required to be taken for redressal of the grievances of the applicants and violations of the environmental norms. The Joint committee shall submit its report on or before 14.08.2023 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The Joint Committee shall send a copy of the report to respondent no. 8-project proponent as well as District magistrate, Ramban and the Member Secretary, JKPC.

2. Report of the Joint Committee:

In compliance to the directions of Hon'ble NGT, the joint committee comprising of Shri Zaheer Abbas, Sub Divisional Magistrate (SDM), Banihal (representative of Deputy Magistrate, Ramban), Dr. Narender Sharma, Additional Director, CPCB Chandigarh (Representative of CPCB, New Delhi) and Shri Sanjay Rathore, Divisional Officer, PCC Ramban (Representative of J&KPC) visited the site on 20.07.2023, the date fixed for conducting joint visit by Deputy Commissioner, Ramban vide his office communication no. DCR/ARA/2023-24/202-09 dated

14.07.2023. The applicant accompanied by other inhabitants of village Chanar, Bankoot and the representatives of the project proponent were associated and were also present during the visit of site.

The point-wise factual position regarding the compliance to the recommendations made in the earlier reports of the joint committee by the respondent no. 8-project proponent vis-à-vis to the objections filed by the project proponent is submitted as follows in Table 1:

Table 1: point-wise factual position regarding the compliance to the recommendations made in the earlier report of the joint committee by the respondent no. 8-project proponent vis-à-vis to the objections filed as on 20.07.2023.

S.No	Verification and factual Report of Joint Committee as on 31.03.2023, observations and recommendations thereof.	Point-wise response cum objection and clarification of the Project Proponent	Verification and factual Report of Joint Committee as on 20.07.2023
1	<p>Non-Compliant with regard to tunnel waste Discharge.</p> <p>A sedimentation tank comprising of 03 chambers for the treatment of muddy water coming out of the tunnel T-77A, was found constructed near the northern face of the tunnel but without any arrangement for settling/removal of the mud/slush. The unsettled tunnel muddy water was still being discharged into drain on down slope passing through one side of the village, through pipe connected at the bottom of sedimentation Tank.</p>	<p>a. Observation of the joint Committee to the extent that there is 'non-compliance' with regard to tunnel waste water discharge is completely flawed, miscalculated, erroneous and inaccurate for the following reasons;</p> <p>i) It is not in dispute, that the Project Proponent has made proper arrangements by constructing a Sedimentation Tank having 03 chambers, as per the recommendations of the earlier factual report of the Joint Committee, However it is wrongly alleged that the unsettled tunnel muddy water is being discharged into the drain through a pipe connected at the bottom of sedimentation tank.</p> <p>ii) It is clarified that there is no</p>	<p>It was earlier reported by the Joint Committee in its report dated 17.4.2023 as follows:</p> <p>A sedimentation tank comprising of 03 chambers for the treatment of muddy water coming out of the tunnel T-77A, was found constructed near the northern face of the tunnel but without any arrangement for settling/removal of the mud/slush. The unsettled tunnel muddy water was still being discharged into drain on down slope passing through one side of the village, through pipe connected at the bottom of sedimentation Tank.</p> <p><i>The Joint Committee revisited all the geo-tagged photographs taken from</i></p>

case of 'non-compliance' as the Joint Committee has wrongly observed or misconducted that the flush pipe was main flow pipe which is at the top of the tank. In fact, the pipe connected at the bottom of the Sedimentation Tank is meant for the purpose of flushing the slush at the designated area on the acquired land of the northern railways and the pipeline at the top of the tank is used to discharge the water after completion of the Sedimentation process.

iii) It is further clarified that the photograph filled by the joint Committee with its report and enclosed as Annexure-! At running page 347 has been clicked from another angle which shows both the flush and flow pipes separately which were present even at the time of the construction. Hence, there is no case of 'non-compliance'. Colored photographs showing clear placement of flush and flow pipes are annexed herewith and marked as **Annexure R-8/36(Copy)**.

iv) Even otherwise, the tunneling work is progressing towards completion and the flow of water is already moved to the opening of the tunnel i.e. towards Jammu end and water line of Tunnel T 77D is

various directions, during earlier visit to re-verify the facts w.r.t. objections raised by the project proponent. The Joint Committee with utmost responsibility submits that this is an attempt by the Project Proponent to misrepresent and mislead the investigations. There was only and only one pipe and that too connected at the bottom of the settling tank leading to the discharge of waste water containing silt onto the agriculture land without any treatment of waste water.

Geo-tagged Photographs of the settling tank showing pipe connected at the bottom of sedimentation tank taken by the Joint Committee on 31.03.2023 are enclosed as Annexure-I, which clearly indicate the factual position and nullifies the objections raised by the project proponent, in this regard

Further, the evidence in this regard was also provided by the Applicant during the visit on 20/7/2023, in the form of i) photographs showing bursting of tank when the settling tank was first put into operation with overflow pipe as Annexure-2. ii) Letter written by the applicant to the

		<p>permanently plugged, whilst ensuring that no de-watering is done towards village i.e. Chanar side. In this regard, proper intimation has been given to IRCON i.e. Respondent No.07. Copy of Letter dated 06.04.2023 issued to IRCON is annexed herewith and marked as Annexure R-8/37.</p> <p>v.) Furthermore IRCON vide letter dated 06.04.2023 informed Dy.Commissioner, Ramban that the Project Proponent has permanently channelized the water flow towards the Jammu end and temporary water line of Tunnel T-77D is permanently plugged, whilst ensuring that no dewatering will be done towards Chanar end. Copy of Letter dated 06.04.2023 issued by IRCON to Dy. Commissioner Ramban is annexed herewith and marked as Annexure R-8/38.</p>	<p><i>District authority, with regard to bursting of the tank and safety of the inhabitants (Annexure-3).</i></p> <p><i>This further confirms that the settling tank was never operated by the proponent and waste water containing silt/mud was discharged into the village throughout the implementation of the project.</i></p> <p><i>Current status:</i></p> <p>During the recent visit, it was observed that the Tunnel waste/seepage water from the main tunnel has been diverted towards the Jammu end by laying the drain inside the main tunnel T-77D and nothing was diverted through the abandoned tunnel T-77A.</p> <p>An intimation letter in this regard vide No. IRCON/1014/J&K/14/1014/T-77D dated 6.04.2023 from IRCON International Ltd also stands submitted to Dy. Commissioner Ramban. (Copy Enclosed as Annexure-4).</p>
2.	<p>Non-Complaint with regard to tunnel waste water.</p> <p>A sedimentation tank comprising of 03 chambers</p>	<p>Observation of the Joint committee to the extent that there is 'non-compliance' with regard to tunnel waste water discharge is completely flawed, miscalculated,</p>	<p>Same as above.</p>

	for the treatment of waste water was found, but without any arrangements for still being discharges into drain.	erroneous and inaccurate for the following reasons. In response to Objections at S.No 3 of the table, the response/ objections mentioned at S.No. 1 of this table may be read as part and parcel in response to the present paragraph, contents thereof are not repeated for the sake of brevity.	
3	It was observed that a small portion of the soil has started sliding down just below the gabion wall provided by the proponent near Northern face of tunnel (Photographs 7 of the Annexure-4 of previous report enclosed as Annexure-III).		During the recent inspection, it was has been observed that the proponent has constructed a PCC retaining wall near the Northern face of the tunnel in about 20M length and 3.0 M above ground in height. (Photograph enclosed as Annexure-5)
4	It is recommended that apart from providing the compensation for the loss of crop, the remediation of the agriculture land damaged as verified by the Agriculture Officer, is to restore to its original condition by the Proponent under the supervision of concerned Agriculture Officer of the area.	First and foremost, it is clarified that the compensation assessed by the Chief Agriculture officer, Ramban i.e. an amount of Rs 69084/- (Rs sixty nine thousand and eighty four only) is qua remediation of the land only and the said amount has already been deposited by the project proponent. It is submitted that the said land is acquired by Government as per revenue records. Copy of revenue records showing the ownership of the said agriculture land annexed	The Joint Committee reconfirms that the amount Rs 69,084/- so deposited is only compensation assessed for the damaged crop which does not include the cost for remediation of the agriculture land to restore to its original condition as recommended by the Joint Committee. <i>This is again an attempt by the Project Proponent to mislead the investigation by wrong interpretation and misrepresentation of the fact. This fact can be validated</i>

		<p>herewith and marked as Annexure R-8/41 (enclosed as Annexure-IV)</p>	<p><i>from the letter written by the Project Proponent to Chief Agriculture Officer, Ramban vide no. ABCI/IRCON/J&K/CA/2023-24/588 dated 15.06.2023 (Annexure-6) requesting to advice that whether the restoration of the agriculture land be carried out by project proponent or the amount of restoration be deposited in the office of CAO/or any other office as advised with the sum of amount to be deposited.</i></p> <p>Current Status:</p> <p>As per the letter of ABCI International Pvt Ltd vide Ref. no. ABCI/IRCON/J&K/CA/2023-24/380 dated 21.07.2023, an amount of Rs 69,084/- has been deposited vide RTGS-Reference: FBBT232027470731/Sub Divisional Magistrate in the Account No. CD-621 (copy enclosed as Annexure-7).</p> <p>The assessment of the cost of damage and work on the remediation of damaged agriculture land were yet to be done, when the Joint Committee visited site on 20/7/2023.</p> <p><i>However, as informed by the Nodal Officer representing</i></p>
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			<p><i>J&K PCC on 12/8/2023:</i></p> <p><i>The cost of restoration of the agriculture land, damaged due to discharge of untreated waste water has now been assessed by the District Agriculture Officer (Annexure-8), as Rs. 293394/- and the project proponent has deposited this amount, as well on 12.8.2023(Annexure-9), under the directions of Deputy Commissioner.</i></p> <p>As far as the issue of title of the land is concerned, the report of same is being filed by the District Magistrate separately.</p>
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The joint committee during its recent visit verified compliance of the recommendations by the respondent No.8-Project Proponent, as follows:

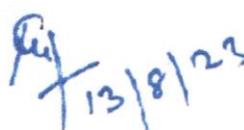
1. Construction of the pucca drain passing through one side of the village (natural drainage on down slope).
2. Laying of concrete ramps over the pathways/crossing points over the drain.
3. Construction of settling tank for the muddy water coming out of the abandoned Tunnel T-77A but the same was not made into use when the joint Committee visited the site on 31.3.2023. However, the settling tank was found dismantled and the tunnel seepage water is now permanently diverted through the main tunnel T-77D since 6.4.2023 and no water found diverted through the abandoned tunnel and village drain.
4. A gabion wall provided to retain the muck dumped along the bottom of the dump in the railway acquired land.
5. Store for empty cement bags provided.
6. Construction of PCC retaining wall for slope stability outside face of the abandoned tunnel T-77A where a small portion of the soil was found sliding down in previous visit

on 31.3.2023 just below the gabion wall provided by the project proponent in a length of about 20 M and 3 M in height above ground.

7. Deposited an amount of Rs 69,084/- as annual damages assessed by the Chief Agriculture Officer, Ramban for the crops Rabi & Kharif in office of the Sub Divisional Magistrate, Banihal.
8. The cost of restoration of the agriculture land, damaged due to discharge of untreated waste water has now been assessed by the District Agriculture Officer, as Rs. 293394/= and the project proponent has deposited this amount, as well, under the directions of Deputy Commissioner
9. The remediation work utilizing the amount deposited by the project proponent to the District Administration is yet to be started,

The above factual position as on 13/8/2023 is being submitted for the consideration of Hon'ble NGT. in this regard.


Sanjay Rathore
DO, JKPCC
Ramban
13/8/2023

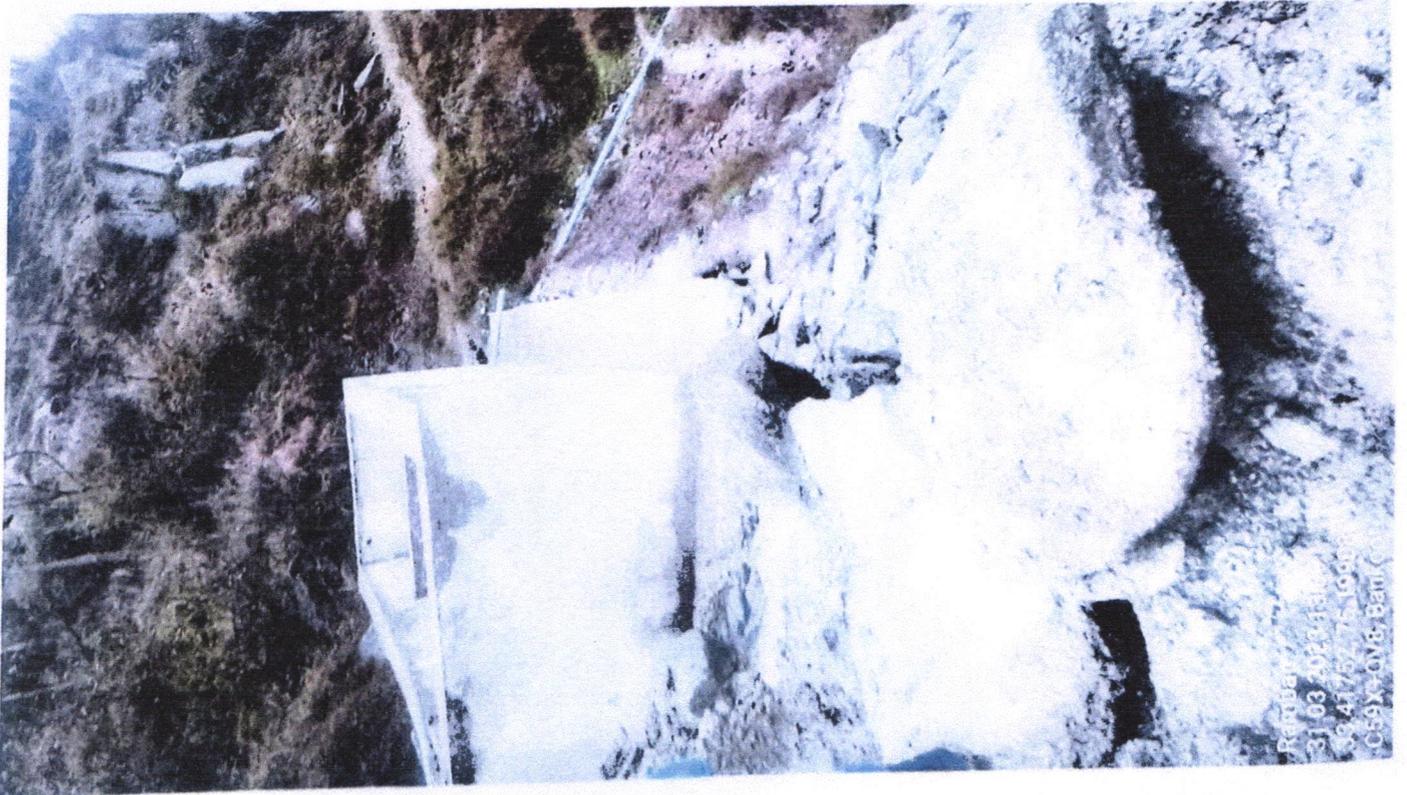

Dr. Narender Sharma
Additional Director
CPCB, Chandigarh
13/8/23


Mussarat Islam, JKAS
District Magistrate
Ramban.
13.08.2023

ANNEXURE-1

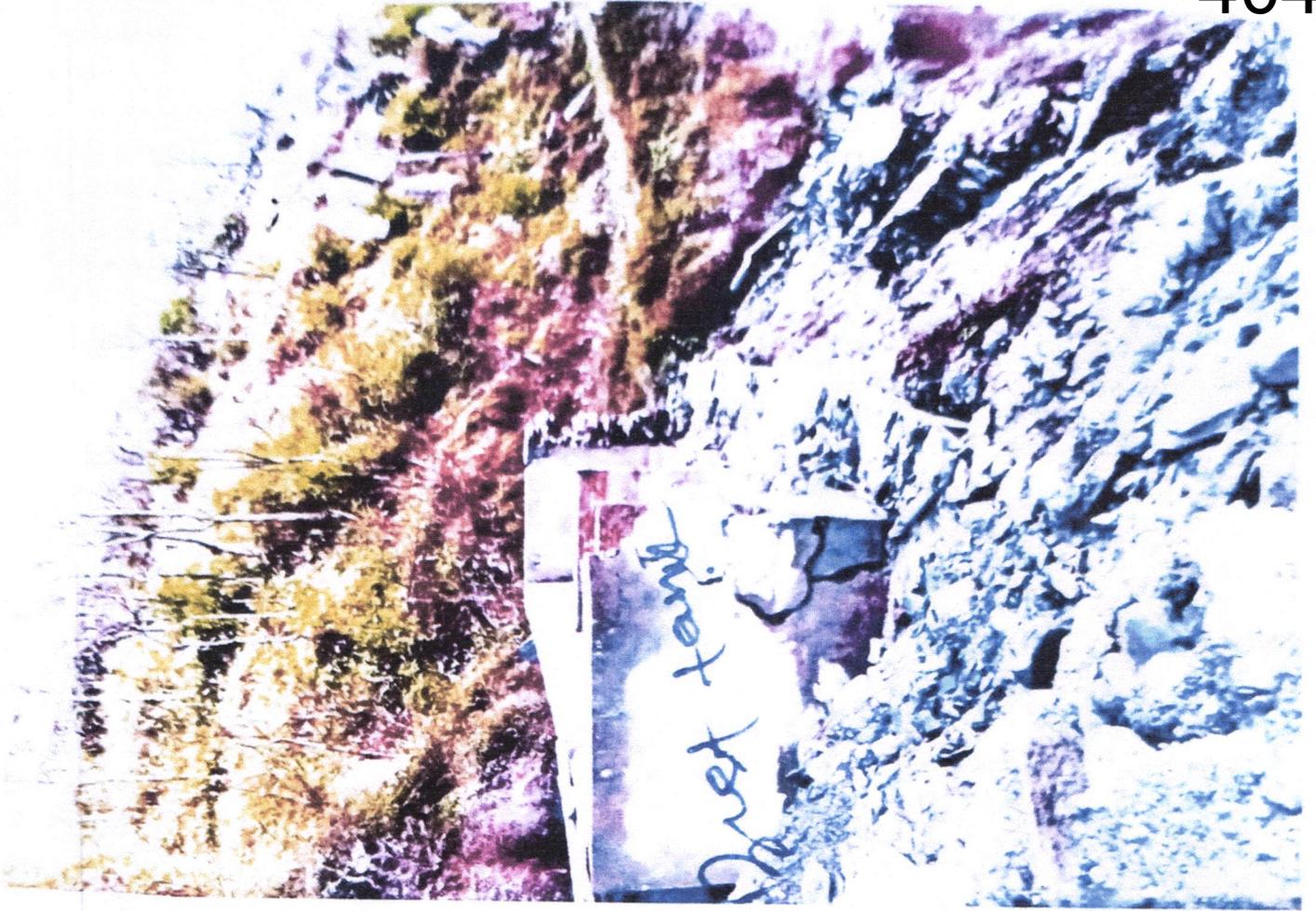


Ramban
31-03-2023 13:43
33-41743, 75, 19963
C59X-QV8, Bankkool



Ramban
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ANNEXTURE - 2



No:- DC/Rbn/Applicant/23.../712

Date:- 06/04/2023

ذیل سے جواب ڈیپٹی کمشنر صاحب رامبان سے ہے۔

Urgent

Deputy Commissioner
Ramban

ADC-R

Sd/-

جاری ہے۔

06-04-23

ذیل سے جواب ڈیپٹی کمشنر صاحب رامبان سے ہے۔
ADCC
ذیل سے جواب ڈیپٹی کمشنر صاحب رامبان سے ہے۔
ADCC
ذیل سے جواب ڈیپٹی کمشنر صاحب رامبان سے ہے۔
ADCC

یادداشتوں میں دیئے گئے نوٹس نمبر 145 کے متعلق ہے۔
یہ نوٹس نمبر 145 کے تحت جاری کیا گیا ہے۔
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इरकॉन इन्टरनेशनल लिमिटेड
(भारत सरकार का उपक्रम)

ANNEXURE-4
407

इरकॉन

IRCON INTERNATIONAL LIMITED

(A GOVT. OF INDIA UNDERTAKING)
An Integrated Engineering and Construction Company

Banihal Office :
USBRL Project,
Vill-Krawah, Post-Banihal,
Distt-Ramban, J&K-182146
Tele Fax : 01998-255708

Jammu Office :
USBRL Project Office
Salyam Complex, Marble Market,
Jammu-180011
Tel 0191-2484842 Fax 0191-2484812

IRCON/1014/J&K/14/1014/T-77D

Date: 06/04/2023

Dy. Commissioner,
Distt. Ramban- 182146,
Jammu-Kashmir

Sub: Water coming out from Tunnel T-77D.

Ref ABCI Letter No. ABCI/IRCON/J&K/CA/22-23/362, dated:05-04-2022

Dear Sir,

With ref. to above cited subject, please be informed that Tunnel T-77D of USBRL Project of National importance under construction in Bankoot, Banihal Distt. Ramban. The break-through of this Tunnel was successfully achieved on 03-03-2022 and accordingly benching work was completed in the month of July'2022. Till this period dewatering of Tunnel was done from North end. After completion of benching work water flow by gravity towards south end. Due to protection work at junction the water coming from tunnel was diverted towards the Channar through local nallah and the construction of local nallah was also done for smooth flow of water.

Now as the Tunnel T-77D is successfully plugged into T-77A and water is channelized towards the Jammu end by gravity hence it is certified that henceforth no dewatering will be done from T-77A Channar.

Thanking you.

For and on behalf of
Ircan International Ltd.

(P. Swaminathan)
GM/Civil/T-77D

- Copy to: 1. CGM/BNL, for kind information please.
2. Distt officer, Pollution Control Board Ramban for kind information please.
3. PM/ABCI for information and necessary action please

राजि कार्यालय : सी-4, डिस्ट्रिक्ट सेंटर, साकेत, नई दिल्ली - 110017, भारत
Regd Office : C-4, District Centre, Saket, New Delhi-110017, INDIA
Tel : +91-11-29505600 Fax : +91-11-26854000, 26622000
E-mail : info@ircon.org, Web : www.ircon.org
CIN : L45203DL1976GOI008171





C59X+QVF, Bankoot, 182146

Latitude 33.417570° Longitude 75.198978°

LOCAL 04:35 PM GMT 11:05 AM FRIDAY 08.11.2023 ALTITUDE 5516 FEET



AN ISO 9001 Certified Company

ABCI INFRASTRUCTURE PVT. LTD.

T74R-B(N) Tunnel Project
 Village Tatnihal Banihal
 Distt. Ramban J&K-182146
 E-Mail : abcinfra@banihal@gmail.com
 Website : www.abcinfra.com

Dated:15/06/2023

Ref No: - ABCI/IRCON/J&K/CA/2023-24/588

To,
 The Chief Agricultural Officer,
 Ramban
 Dist. Ramban, J&K – 182 143

Job: Construction of Balance Work for Tunnel T77D (Km146.62 to 148.36 Approx.) on the western side of Biscellari River on Katra-Banihal Section of USBRL Project – Package T-77D (R).
Ref No: LOA No. IRCON/J&K CELL/JAT/14/1014/K-B/T-77DR/420, Dated: 05.07.2019
Subject: Constitution of Joint committee in case OA.No.706/2022, Asgar Ahmad Najar VS Ministry of Environment, Forests & Climate Change & Ors, pending before Hon'ble NGT – Regarding
Hearing date: 17-05-2023

Regarding the Restoration of the Agricultural Land thereof

Dear Sir,

Reference is made to the above subject and the court's hearing dated 17-05-2023 where-in the order was passed as follows:

- In the course of hearing the applicant has shown the factual position of the site in question by making a video call and has pointed the deficiencies.
- Respondent no.8-Project Proponent has mentioned that the retention wall is being constructed and its completion will be expedited and the debris lying on the spot will be removed and requisite remedial measures will be taken

As the Joint Committee has advised Respondent no.8-Project Proponent for the restoration of the agricultural land at village Channar Bankoot Banihal.

In this regard we would like to request your good office to kindly advise us that whether the restoration be carried out by Respondent no.8-Project Proponent or the Amount of Restoration be deposited in the office of Chief Agricultural Office/or any other office advised by your good self with the sum of amount to be deposited.

As in the past the vide your letter no. D-I/CAO/R/2022-23/3186-90 Dated 31-03-2023 the amount of crop compensation of Rs. 69084.00 was deposited in SDM Office Banihal vide our Letter no. ABCI/IRCON/J&K/PA/2023-24/351 Dated: 15/04/2023.

Your kind advise in this regard would be very much appreciated.

Yours faithfully,

For ABCI Infrastructure Pvt. Ltd

Authorized Signatory


Cc:- Deputy Commissioner - Ramban - for your kind information please
 Divisional Officer - JK PCB – Ramban- for your kind information please
 SDM – Banihal- For your kind information please
 CGM- IRCON – for your kind information please
 GM-T77D – IRCON – for your kind information please



ABCI INFRASTRUCTURE PVT. LTD.



AN ISO 9001 Certified Company

T74R-B(N) Tunnel Project
Village Tarnihal Banihal
Distt. Ramban J&K-182146
E-Mail : abcinfraanihal@gmail.com
Website : www.abcinfra.com

Ref No: - ABCI/IRCON/J&K/CA/2023-24/380

Dated: 21/07/2023

To,
The Sub Divisional Magistrate,
Banihal
Dist. Ramban, J&K – 182 143

Job: Construction of Balance Work for Tunnel T77D (Km146.62 to 148.36 Approx.) on the western side of Biscellari River on Katra-Banihal Section of USBRL Project – Package T-77D (R).
Ref No: LOA No. IRCON/J&K CELL/JAT/14/1014/K-B/T-77DR/420, Dated: 05.07.2019
Matter: Constitution of Joint Committee in Case of OA No.706/2022, Asgar Ahmad Najar VS Ministry of Environment, Forests & Climate Change & Ors, pending before Hon'ble NGT- Regarding
Last Hearing date: 17-05-2023
Ref: Our Letter: ABCI/IRCON/J&K/PA/2023-24/351 Dt. 15-04-2023
Ref Your Letter: SDMB/2023-24/382 Dated: 20-07-2023
Subject: Payments of Rs.69084-damages assessed by CAO-Ramban for Rabi& Kharif Crop at Village Bankoot Tehsil Banihal - Regarding

Dear Sir,

Reference is made to the above subject and your letter **SDMB/2023-24/382 Dated: 20-07-2023** please be informed that the date of Cheque No"311568" Amounting Rs. 69084.00 Dated 15/04/2023 of which the date has expired had been replaced by Depositing the Amount of Rs. Rs. 69084.00 Vide RTGS- Reference: FBBT232027470731/Sub Divisional Magistrate in the Account No CD-621 as mentioned in your letter referenced above.

Your good office is requested to kindly acknowledge receipt of the payment and also return the Expired Cheque No"311568" Amounting Rs. 69084.00 Dated 15/04/2023 to this office.

Yours faithfully,

For ABCI Infrastructure Pvt. Ltd

Authorized Signatory



Cc:- Divisional Officer - JK PCB – Ramban- for your kind information please
CAO – Ramban- For your kind information please
CGM- IRCON – for your kind information please
GM-T77D – IRCON – for your kind information please



Government Of India

GOVT OF INDIA
UNION TERRITORY OF JAMMU & KASHMIR
DEPARTMENT OF AGRICULTURE PRODUCTION AND FARMERS WELFARE
OFFICE OF THE CHIEF AGRICULTURE OFFICER RAMBAN
Email ID: caoramban@gmail.com



The Deputy Commissioner,
Ramban.

No: CC/CAO/Rbn/2023-24/241-12

Dated: 12 Aug 2023

Sub: Regarding the Restoration of the Agriculture land thereof.

Ref: ABCI Infrastructure letter No ABCI/IRCON/J&K/NGT/2023-24/388 dated 10 Aug 2023.

Respected Sir,

Kindly refer the above cited matter, in this regard a spot visit was done on dated 11 Aug 2023 and accordingly estimate for restoration of the land measuring 1.50 Acre was done. The restoration estimate is enclosed herewith.

Thanking your Sir,

Yours Sincerely

(Ram Gopal Sharma)

Chief Agriculture Officer
Ramban

Copy to:-

1. Project Manager, ABCI Infrastructure Pvt. Ltd, T77D Tunnel Project Banihal for your information.

ESTIMATE FOR RESTORATION OF LAND AT CHANNAR BANKOOT
BANIHAL

Total Area = 1.50 Acre
= 12.00 Kanals
= 65280 sq feet

@ 0.3 Mtr Depths

= $65280/35.315$ (1 Cum = 35.315 sq mtr)
= 1848.5 Cum

Approved Govt Rates for Slush removal = Rs 158.72/Cum

= 1848.5×158.72

= 293393.92

Say Rs 293394.00


(Ram Gopal Sharma)
Chief Agriculture Officer
Ramban

Handwritten signature/initials
Ramban

ABCI INFRASTRUCTURE PVT. LTD.

AN ISO 9001 Certified Company

T74R-B(N) Tunnel Project
Village Tainihal Banihal
Distt. Ramban J&K-182146
E-Mail : abcinfrabanihal@gmail.com
Website : www.abcinfra.com

Ref No: - ABCI/IRCON/J&K/NGT/2023-24/389

Dated: 12/08/2023

To,
The Sub Divisional Magistrate,
Banihal
Dist. Ramban, J&K – 182 143

Job: Construction of Balance Work for Tunnel T77D (Km146.62 to 148.36 Approx.) on the western side of Biscellari River on Katra-Banihal Section of USBRL Project – Package T-77D (R).

Ref No: LOA No. IRCON/J&K CELL/JAT/14/1014/K-B/T-77DR/420, Dated: 05.07.2019

Matter: Constitution of Joint Committee In Case of OA No.706/2022, Asgar Ahmad Najar VS Ministry of Environment, Forests & Climate Change & Ors, pending before Hon'ble NGT– Regarding

Last Hearing date: 17-05-2023

Ref: Our Letter: ABCI/IRCON/J&K/PA/2023-24/351 Dt. 15-04-2023

Ref Your Letter: SDMB/2023-24/382 Dated: 20-07-2023

Subject: Payments of Rs.2,93,394-damages assessed by CAO-Ramban for Restoration of Land at Village Bankoot Tehsil Banihal - Regarding

Dear Sir,

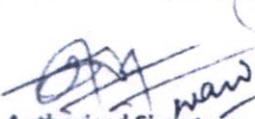
Reference is made to the above subject and the letter received from Worthy Deputy Commissioner Ramban Vide Letter No. DCR/ARA/2023-24/243-45 Dated: 12-8-2023 regarding the restoration of land for 1.5 acers of land as accessed by Chief Agricultural Officer vide letter no CC/CAO/Rbn/2023-24/2111-12, dated: 12/08/2023 for the Amount of Rs. 2,93,394 (Two Lac Ninety-Three Thousand Three Hundred and Ninety Four Only).

As per directions of Worthy Deputy commissioner vide letter mentioned above the Amount of Rs. 2,93,394 (Two Lac Ninety-Three Thousand Three Hundred and Ninety-Four Only). Vide RTGS- Reference: FBBT232249159646/Sub Divisional Magistrate in the Account No CD-621 has been deposited on 12/8/2023.

Your good office is requested to kindly acknowledge receipt of the payment accordingly.

Yours faithfully,

For ABCI Infrastructure Pvt. Ltd


Authorized Signatory

Cc:- Divisional Officer - JK PCB – Ramban- for your kind information please
CAO – Ramban- For your kind information please
CGM- IRCON – for your kind information please
GM-T77D – IRCON – for your kind information please

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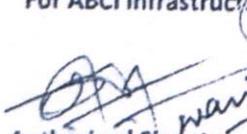
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